

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 109

IA No.325/2024
And
CP(IB) No. 13/Chd/2024

IN THE MATTER OF:

Axles India

...Petitioner

Vs.

Indo Farm Equipment Ltd.

...Respondent

Under Section: 9, IBC 2016, R 11 NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 13.08.2024.

09.07.2024

Pooja

Sd/-
Court Officer